NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. No. 58/2013

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st December, 2016, 10.30 A.M

Nam	ne of the Company	Sundari DeviVersus- Shri Parvati Cold St	orage Pvt. Ltd. & Ors.	드
Under Section		111A		
SI. No.	3		Appearing on behalf of	Signature with date
MAHEPH KR SHOW			Petiteoning	- Althur pas
	Soumyon	Kanti Challerjie	Resp. No. 4	21/2/2016

21-12-2016 - CP No. 58/2013 - CA 179/2013- Sundari Devi Vs. Shri Parvati Cold Storage Pvt. Ltd & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of all the respondents are present.

On substitution of legal heir of Sundari Devi and Rajendra Prasad Gupta, the petitioner has already filed his amended Cause Title which is already in the record.

Heard both side on CA 179/2013 which is the application for condoning the delay in filing the application under Section 111(2) of the Companies Act, 1956.

The respondent(s) has no objection on condoning the delay as prayed for by the petitioner. Hence, the Company Application bearing No. 179/2013 is allowed without any cost. The CA No.179/2013 stands disposed of.

Both the Ld. Lawyers appeared on behalf of the petitioner as well as on behalf of respondent(s) submitted that they have settled the matter and will file the settlement deed by next date. Hence, prayed for some time.

Fixing 20-01-2017.

MANORAMA KUMARI MEMBER(J)